

(d) Yes Sir.

(e) and (f) Ministry of Welfare has received representation from Shri Moti Lal Vora, MP of dated 19.3.1998 and 23.3.1998 addressed to Secretary, Ministry of Welfare and Minister of State for Welfare respectively. The reply in this regard has been sent to the Member of Parliament on 15.4.1998 and 5.5.1998 respectively.

[English]

Cases of Medical Negligence

888. SHRI KRISHAN LAL SHARMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of cases of medical negligence brought before the National Consumer Disputes Redressal Commission during 1997 till-date. State-wise; and

(b) the amount of compensation awarded in each case during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) As per the information furnished by the National Consumer Disputes Redressal Commission, the State-wise number of cases of medical negligence filed in the Commission from 1.1.1997 to 28.5.1998 is given in the enclosed statement.

(b) Since, none of these cases has been disposed off by the Commission, the question of payment of compensation does not arise.

Statement

Number of Medical cases filed in the National Consumer Disputes Redressal Commission from 1-1-1997 to 28-5-1998

State/UT	Number of Cases
1	2
Andhra Pradesh	4
Arunachal Pradesh	0
Assam	0
Bihar	4
Goa	2
Gujarat	10
Haryana	5
Himachal Pradesh	0

1	2
Jammu & Kashmir	0
Karnataka	9
Kerala	8
Madhya Pradesh	0
Maharashtra	17
Manipur	0
Meghalaya	0
Mizoram	0
Nagaland	0
Orissa	0
Punjab	7
Rajasthan	3
Sikkim	0
Tamil Nadu	20
Tripura	0
Uttar Pradesh	14
West Bengal	6
Andaman & Nicobar	0
Chandigarh	4
D & N Haveli	0
Daman & Diu	0
Delhi	32
Lakshadweep	0
Pondicherry	1
Total	148

LPG Bottling Plant

889. SHRI A.C. JOS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have any proposal for setting up new LPG bottling plants in country particular in Kerala;

(b) if so, the details thereof State-wise and comparative; and

(c) the existing LPG bottling plants in the country till date State-wise and company-wise alongwith the bottling capacities of each plant?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. The details of new bottling plants planned in the State of Kerala are as under :

Location	Oil Co.	Capacity (TMTPA)
Cochin	BPC	22
Quilon	HPC	22
Kottayam	IOC	38

Under the IX Plan it is proposed to construct 113 new bottling plants all over the country including Kerala which will result in additional capacity of 3106 TMTPA. At present there are 97 LPG bottling plants operating in the Country with a total bottling capacity of 3685 TMTPA.

Joint Report by World Cancer Research Fund and American Institute for Cancer Research

890. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the joint report by World Cancer Research Fund and American Institute for Cancer Research;

(b) whether the main recommendation of the joint report is based on diet including vegetables and fruits, pulses and minimally processed starchy staple foods;

(c) if so, whether the Government propose to start healthful vegetarian diet for patients in hospitals and give diet relative information as was the ancient practice in Ayurvedic system and popularies, plant food to prevent disease occurring due to flesharian diet and deleterious effect of fast foods being promoted by MNCs specially;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) The recommendations of the report cover suggestions for consumption of food items (of both plant & animal origin), which are expected to prevent cancers of various sites. The report suggests a pre-mominantly plant based diet rich in a varieties of vegetables and fruits, pulses & minimally processed starchy staple foods. The report does not suggest complete avoidance of non-vegetarian food.

(c) to (e) Hospitals Plans to provide specific diets according to the requirements of admitted patients of different diseases. Outdoor patients are also given dietary advice & restriction as required for management of their diseases.

[Translation]

Import of Fertilizer

891. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS & FERTILIZERS be pleased to state :

(a) the justification for the import of fertilizers since 1994, till date;

(b) if so, the total loss suffered by the country;

(c) whether there is any proposal to cancel the contracts of imports;

(d) if so, the details thereof;

(e) whether any responsibility for this loss has been fixed; -

(f) if so, the details thereof; and

(g) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) Amongst fertilizers, imports are made of urea, Di-ammonium Phosphate (DAP) and Muriate of Potash (MOP). Urea and DAP are imported to bridge the gap between the demand and indigenous availability while MOP is imported entirely as there are no known reserves of Potash in the country. The imports urea, which is the only controlled fertilizer, are made on Government account. Imports of DAP and MOP have been de-canalsed with effect from September '92 and June '93 respectively and are made on trade account.

(b) The imports of ureas are made through the designated canalising agencies. Except for the deal of National Fertilizers Limited (NFL) for purchase of urea from M/s. Karsan Limited, Ankara in which entire payment (Rs. 133 crores) was released in advance and there was no urea supply made against it, there has been no reported loss suffered by any other canalising agency in imports of urea.

(c) to (g) NFL has cancelled the contract with M/s. Karsan Ltd. and has filed Arbitration proceedings for recovery of advance payments made. Since the deal was made in contravention of the established procedures, the then Managing Director and 7 other employees of NFL were placed under suspension. Later investigation by CBI established that the deal was fraudulent and, consequently,